

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER OF THE HEARING ON 14th FEBRUARY, 2024, 10:30 A.M.

TP No. 110/CTB/2019,CP (CAA) No.285/MB/2017,
 IA (Companies Act) No. 12/CB/2024

Coram : 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Samruddhi Savings & Investment India Ltd. -Vs- Creditors/Depositors of Samruddhi Savings & Investment India Ltd.
Under Section	230-232

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Kishore Thakare, MD}in person

For Respondent (s) Mr. D.N. Mishra, Adv.

ORDER

IA (Companies Act) No. 12/CB/2024:

This application has been filed by the Reserve Bank of India to stay proceedings in the present matter. Ld. Counsel Mr. D.N. Mishra appearing for the applicant/RBI and represents that he had already served the notice on the other side. Hence, respondent is directed to file their reply within four weeks' time and upload the same in the e-portal. List the matter on 27.03.2024.

TP No. 110/CTB/2019(CP (CAA) No.285/MB/2017):

Mr. Kishor Thakare, Managing Director of the Company is present in person and represents that counsel on record Mr. P.P. Behera is engaged in the High Court and could not appear before this Tribunal and wants short adjournment. Ld. counsel Mr. D.N. Mishra appears for the Reserve Bank of India. List the matter on 27.03.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)